

o/e

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-87/2013(pt.)/194/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
District & Sessions Judge,
Jorhat.

Dated Guwahati, the 11th January, 2024.

Sub:- **Earned Leave.**

Ref:- Your Memo No.JJA/244/2024, dtd. 08.01.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned Leave for three days from 17.01.2024 to 19.01.2024** (prefixing 13.01.2024 to 16.01.2024), **along with station leave permission, from the evening of 12.01.2024 till the morning of 19.01.2024.** Further, you are asked to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Jorhat and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

REGISTRAR (VIGILANCE)

Memo No. HC.VII-87/2013(pt.)/195-196/A, dated 11.1.2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of duly filled in leave application in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

REGISTRAR (VIGILANCE)